

(D2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 119/95.

Dt. of Decision : 7-2-95.

T. Subbaiah

.. Applicant.

1. The General Manager,
SC Rly, Rail Nilayam,
Secunderabad.
2. The Chief Personnel Officer,
SC Rly, Rail Nilayam,
Secunderabad.
3. The Dy. Chief Mechanical Engineer,
Carriage Repair Workshop,
SC Rly, Settipalli, Tirupathi,
Chittoor District. .. Respondents.

Counsel for the Applicant : Mr. P. Krishna Reddy

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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Date: 7-2-1995.

JUDGMENT

(as per Hon'ble Sri R.Rangarajan, Jt. M.R.(Administrative))

Heard Sri P.Krishna Reddy, learned counsel for the applicant and Sri N.V.Ramana, learned Standing Counsel for the respondents.

2. The applicant is the son of Sri T.Chinna Chengaiah who was Land displaced person. He had been having/acquired land for construction of Carriage Repair Workshop at Tirupati. The father of applicant had owned Acs.12-67 Cts. land at Settipalli, Tirupathi and the same was taken over for the purpose of Carriage Repair workshop, Tirupathi. In pursuance of Railway Board's letter dated 31-12-1982/1-1-1983 he had applied for job in Railways on 3-1-1995. It is further stated that his father sought for employment of his wife when the applications were called for by the respondents in July, 1985 against the quota of land displaced persons. It is further alleged that no reply was given to their representation. As soon as the applicant became major and completed S.S.C. he applied to R-3 requesting him for employment in the category of Land displaced persons. It is further stated that he had sent the application by registered post on 3-1-1995 but so far no reply has been received by him in this connection. He has filed this OA praying for a direction to the respondents to appoint the applicant in Carriage Repair Workshop, Tirupathi in any posts either in Group 'C' or Group 'D' for which he is eligible based on the qualifications against the quota of land displaced persons.

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3. The learned counsel for the applicant has brought in to our notice that/OA 703/91 dated 8-2-1994 land displaced persons under similar circumstances were given employment relaxing cut-off date fixed earlier as 31-3-1981 for submission of applications. He also pleaded that age relaxation was also given in terms of earlier judgment. As the applicant became major only recently he had applied for the job against the quota ear-marked for land displaced persons on 3-1-1995 and further submits that he had passed SSC in the year 1993 and joined ITI (Fitter) at Tirupathi.

5. In view of the above, the following direction is given:-

R-3 has to dispose of the representation of the applicant dt. 3.1.1995 expeditiously preferably within a period of 3 months from the date of receipt of a copy of and this judgment/in any case before 31-5-1995. While disposing of the application R-3 has to keep in mind the observations and directions given by this Tribunal in OA 703/91 dt. 8.2.94. It is needless to say that in case the applicant is going to be aggrieved by the outcome of the reply to be given by R-3 in pursuance of this direction, he is at liberty to

approach this Tribunal by filing an application under sec.19 of the A.T.Act.

6. In this connection, it is once again to be observed that a fresh cut-off date for receipt of applications from land losers may be notified by the respondents/as observed in OA 703/91 so as to avoid entertaining belated requests for appointment against the quota of land displaced persons. if so advised

7 The OA is ordered accordingly at the admission stage itself. No costs.

(R. Rangarajan)
Member (Admn.)

(V.Neeladri Rao)
Vice-Chairman

Dated 7 February, 1995.

Grh.

Deputy Registrar(J)CC

To

1. The General Manager, S.C.Rly,
Railnilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Rly,
Railnilayam, Secunderabad.
3. The Deputy Chief Mechanical Engineer,
Carriage Repair Workshop, S.C.Rly,
Settipalli, Tirupathi, Chittoor Dist.
4. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

..... v. NEEBLADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED: 7-2-1995

ORDER/JUDGEMTN:

M.A./R.A/C.A. No.

in
O.A.No. 119/95

T.A.No. (w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

20 Feb 1995

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